

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO THIRTEENTH REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Ninth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Ninth Lok Sabha)

FIFTH REPORT

(Presented on 16-5-1990)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fifth Report.

2. The Committee met on 15 May, 1990 for—

I. Examination of the following Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1990 (*Amendment of article 48, etc.*) by Shri Guman Mal Lodha.
- (2) The Constitution (Amendment) Bill, 1990 (*Amendment of Eighth Schedule*) by Shri Guman Mal Lodha.
- (3) The Constitution (Amendment) Bill, 1990 (*Omission of article 370*) by Shri Kashiram Rana.

II. Allocation of time under rule 294(1)(e) of the Rules of Procedure to the Resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Friday, 18 May, 1990.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1990 (*Amendment of article 48, etc.*) by Shri Guman Mal Lodha.

The Bill seeks to amend article 48 and Seventh Schedule to the Constitution with a view to prohibiting slaughter of cow and its progeny.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1990 (*Amendment of Eighth Schedule*) by Shri Guman Mal Lodha.

The Bill seeks to amend Eighth Schedule to the Constitution with a view to include Rajasthani language in it.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 1990 (*Omission of article 370*) by Shri Kashiram Rana.

The Bill seeks to omit article 370 of the Constitution with a view to end the special status accorded to the State of Jammu and Kashmir.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Allocation of time to Resolutions

4. The Committee recommend allocation of time to resolutions as follows:
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| (1) Resolution by Shri Mitra Sen Yadav regarding places of religious significance. | 2 hours |
| (2) Resolution by Shri Ramashray Prasad Singh regarding nationalisation of textile industry. | 2 hours |
| (3) Resolution by Shri Yuvraj regarding maintenance of railway bridges. | 2 hours |

Recommendations

5. The Committee recommend that—

- (i) Sarvashri Guman Mal Lodha and Kashiram Rana be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (ii) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;

May 15, 1990

Vaisakha 25, 1912 (Saka)

SHIVRAJ V. PATIL,

Chairman,

Committee on Private Members' Bills and Resolutions.